

**HIGH COURT OF JAMMU AND KASHMIR  
AT SRINAGAR**

\*\*\*\*\*

**CIRCULAR**

No: 15

Dated: 21.06.2012

Motion for Adjournment on a bonafide ground in respect of admission/orders/hearing matters shall henceforth be made by the counsel for the party/parties concerned by presenting a request for such adjournment before Registrar Judicial of the concerned Wing with the consent of the counsel for all the other parties to the case at least one day in advance. The standard format for such motion is enclosed herewith as **Annexure-A**.

BY ORDER

*Minal*  
21.6.2012  
(J. R. Kotwal)  
Registrar General

No: 5044-49A/E3

Dated: 21.06.2012

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr. Justice \_\_\_\_\_,  
.....for information of their Lordships.
3. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
4. President, Bar Association Jammu,
5. President, Kashmir Bar Association, Srinagar,  
.....for information & necessary action.
6. Incharge, NIC for uploading the same on High Court Website.

*Minal*  
21.6.2012  
Registrar General

**ANNEXURE-A**

**BEFORE THE HIGH COURT OF JAMMU AND KASHMIR  
AT JAMMU/SRINAGAR**

\_\_\_\_\_ No. \_\_\_\_\_ of \_\_\_\_\_  
(Case Type) (Number) (year)

\_\_\_\_\_  
Appellant/Applicant/Petitioner

Versus

\_\_\_\_\_  
Respondent

Date of Hearing: \_\_\_\_\_

The undersigned prays for the adjournment of the hearing of the above case on the following grounds:

\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

The undersigned clearly understands that in the event of his prayer being granted, it will be incumbent on him to inform his client of the date to which his case has been postponed.

Signature of Counsel

Consent of counsel  
for other party(ies)

Signature(s)